

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
PRINCIPAL BENCH

CA-(CAA)-62 (ND) 2017

IN THE MATTER OF:

M/s. Vayudoot Security Services (P) Ltd.

.....PETITIONER

Versus

M/s. Max Maintenance Ltd.

... RESPONDENT

SECTION :

Under Section 230-232

Order delivered on 30.6.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner :

For the Respondent :

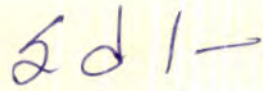
ORDER

None appeared for the petitioner. Despite the second call and opportunity being given, the petitioner did not appear. The matter was also posted on 28.6.2017 on which date also, no appearance was made on behalf of the petitioner.



*Contd.*

In the circumstances, this Tribunal is constrained to dismiss the petition for non-prosecution. Let the file be consigned to records after adhering to necessary formalities.

  
**(R. VARADHARAJAN)**  
**MEMBER (JUDICIAL)**

30.6.2017  
Surjit